

- (ii) accelerated addition of new generating capacity in the system;
- (iii) detailed monitoring of the construction schedules of all the on-going projects to ensure expeditious completion of the projects; and
- (iv) close monitoring of operation of existing stations is being undertaken and assistance has been extended to the State Electricity Boards to enable them to improve the operation and maintenance of existing thermal power plants with a view to maximising generation from the existing installed capacity.

**Alleged racket in Coal in Dhanbad Area**

2120. SHRI SATISH AGARWAL:  
 SHRI S. M. KRISHNA:  
 SHRI M. RAMGOPAL REDDY:  
 SHRI CHITTA MAHATA:  
 SHRI KRISHAN CHANDRA HALDAR:  
 SHRI R. L. BHATIA:  
 SHRI DHARAM VIR SINHA:  
 SHRI N. K. SHEJWALKAR:

Will the Minister of ENERGY be pleased to state:

(a) whether it is a fact that a big racket in coal in the Dhanbad area involving crores of rupees has been unearthed;

(b) whether it is a fact that huge sale and delivery orders were secured in the names of fake firms of coal users and they were sold in black market;

(c) how many persons have since been arrested and the details of the modus operandi followed in this case; and

(d) what steps have been taken by Government to check similar incidents in future?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) to (c). Raids were conducted by CBI from December 1979 to February 1980 and three cases were registered by them for investigation into alleged release of a huge quantity of hard coke in favour of non existing and fictitious parties on the basis of forged delivery orders. In this connections, CBI have so far arrested 17 persons, and out of them, two are officers of BCCL. The cases are still under investigation by CBI.

(d) Vigilance in the Sales and Marketing Divisions of Coal India Ltd. and BCCL has been tightened in order to check the recurrence of such cases in future. Government has also formulated a policy for the rotational transfer of officers and staff posted in the sensitive positions at fixed intervals.

**Decision regarding Introduce of Commercial Channel in T.V**

2121. SHRI SATISH AGARWAL:  
 SHRI K. MALLANNA:  
 SHRI N. K. SHEJWALKAR:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government have taken a decision to introduce commercial channel in T.V. soon;

(b) if so, which T.V. stations of the country will have this facility;

(c) whether Government have worked out the tariff for such advertisements and the time that will be allotted for this purpose; and

(d) whether Government have considered the impact that the new service will have on AIR commercial service?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD